### NHRC Seeks Action Report From Assam DGP On 'Fake Encounters' Complaint

Recently, the National Human Rights Commission (NHRC) have seeked for an Action Taken Report (ATR) within four weeks from the Director General of Assam Police on a complaint alleging fake encounters by the state's police force since May 2021.

The following action has been taken in response to a complaint filed by a New Delhibased advocate Arif Jwadder.

Besides, the NHRC have directed its Registry to send a copy of the complaint to the concerned authority (the DGP, Assam).

The Commission in an email sent to the DGP, also asked if he has received any notice, order, etc. on the same issue from the state human rights commission and if so, to provide a copy of that too within four weeks.

Meanwhile, state commission has also been given a time frame of four weeks to submit its response.

It is pertinent to mention here that Assam Human Rights Commission (AHRC) had taken suo moto cognisance of media reports during mid-July.

Such reports mentioned that 12 accused people were killed by cops in shoot-outs.

The Commission had directed the state government to conduct an inquiry on the same.

Accordingly, it will help to find out facts and circumstances leading to the death and injuries of the accused.

It had also directed the Principal Secretary to submit the inquiry report within August 17.

Jwadder had filed the complaint before the NHRC on July 16, alleging a rise in the number of alleged fake police encounters in the state.

According to the complaint, such cases have risen since the new BJP-led government under CM Himanta Biswa Sarma assumed charge in May.

The advocate had claimed that injured or deceased are/were not militants and hence not trained to use pistols.

So, it is very unlikely that they could snatch pistols from policemen who outnumbered them at the incident spots.

He further added that since May 10, 2021, at least 24 accused have been killed and 39 others injured when police fired on them as they tried to escape from custody.

#### NORTH EAST TIMES, Online, 16.9.2021

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Besides, family of one such accused who was injured in police firing has filed a case in a local court.

The member alleged that their son was injured in a fake encounter.

https://www.northeasttoday.in/2021/09/15/nhrc-seeks-action-report-from-assam-dgp-on-fake-encounters-complaint/

### NHRC Seeks Report From Assam DGP On 'Fake Encounters'

An advocate Arif Jwadder had filed a complaint alleging that the Assam police have conducted many fake encounters

GUWAHATI: The National Human Rights Commission (NHRC) has sought an action taken report from Assam's Director General of Police in connection with a complaint related to alleged fake encounters by the state's police force since May this year. The commission, which sent an email to the DGP on Tuesday, has sought the report within four weeks.

An advocate Arif Jwadder had filed a complaint alleging that the Assam police have conducted many fake encounters. Based on this, the NHRC ordered its registry to send a copy of the complaint to the DGP of Assam demanding a report within four weeks.

In an email to the DGP, the NHRC also wanted to know if the top cop has received any other notice or order on the same matter and if so, to provide a copy of the same within four weeks.

It may be mentioned that the Assam police have apparently launched a crusade to exterminate all kinds of crimes from the state ever since Himanta Biswa Sarma became the chief minister of the state. Operations have been carried out by law enforcement agencies and miscreants apprehended in the past two to three months in connection with various crimes. Many suspected criminals have been injured and killed too, after they tried escaping from police custody.

In August, an arms smuggler was gunned down by police in Karimganj district after the smuggler tried to flee from their custody. The deceased smuggler Nurul Islam was arrested by police and border security force jawans a few days before the incident. Four pistols and mazagines and a pen pistol were recovered from his possession.

https://www.sentinelassam.com/north-east-india-news/assam-news/nhrc-seeks-report-from-assam-dgp-on-fake-encounters-554930

### NHRC seeks action taken report from Assam DGP on fake encounters within a month

The Commission, in an email sent to the DGP, also sought to know if he has received any notice, order, etc. on the same issue from the state human rights commission

#### Press Trust of India

Guwahati: The National Human Rights Commission (NHRC) sought an Action Taken Report (ATR) within four weeks from the director-general of Assam Police on a complaint alleging fake encounters by the state's police force since May this year.

Taking up the complaint filed by a New Delhi-based advocate Arif Jwadder, the NHRC directed its Registry to send a copy of the complaint to the authority concerned (the DGP, Assam), calling for an ATR within four weeks.

The Commission, in an email sent to the DGP, also sought to know if he has received any notice, order, etc. on the same issue from the state human rights commission and if so, to provide a copy of that too within four weeks.

A copy of the complaint filed before the NHRC was also directed to be sent to the secretary of the state human rights commission, urging the state body to inform the Commission of the date of cognisance, if any, taken at their end on the issue of alleged fake encounters.

The state commission has also been given a time frame of four weeks to give its response.

The Assam Human Rights Commission (AHRC) had taken suo moto cognisance of media reports in mid-July which said 12 accused people were killed by police in shootouts in the preceding two months.

The Commission had directed the state government's Principal Secretary of the Home and Political department to order an inquiry to find out the facts and circumstances leading to the death and injuries of the accused in police firing while allegedly trying to flee custody.

It had also directed the Principal Secretary to submit the inquiry report within 17 August, though it is not known whether the report has been submitted.

Jwadder had filed the complaint before the NHRC on 16 July, alleging a rise in the number of alleged fake police encounters in the state since the new BJP-led government under Chief Minister Himanta Biswa Sarma assumed charge in May, and seeking the intervention of the Commission in the matter.

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The advocate had claimed that all the injured or dead persons are/were not militants and hence not trained to use pistols' and it is very unlikely that they could snatch pistols from policemen who outnumbered them at the incident spots.

He had also raised doubts over alleged petty criminals snatching guns/pistols from trained policemen and the latter failing to stop them from fleeing.

"Police actions are denying the alleged criminals of their rights to a fair trial. Therefore, it is requested to take cognisance of the matter and institute inquiry against all such fake encounters which have taken place since May 2021," Jwadder had said in his complaint to the NHRC.

At least 24 accused have been killed and 39 others injured when police fired on them as they purportedly tried to escape from custody since May 10 this year.

The family of one such accused who was injured in police firing has filed a case in a local court here, alleging that their son was injured in a fake encounter. The court had started recording statements in the case on Monday.

https://www.firstpost.com/india/nhrc-seeks-action-taken-report-from-assam-dgp-on-fake-encounters-within-a-month-9965671.html

### Assam: NHRC Seeks Action Taken Report from DGP on Alleged Fake Encounters

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PTI 15 Sep 2021

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https://www.newsclick.in/assam-NHRC-action-report-DGP-alleged-fake-encounters

# A professor's long legal battle over sharing a political cartoon

Ambikesh Mahapatra gets some relief but case still pending

SHIV SAHAY SINGH KOLKATA

Almost nine-and-a-half years after he was arrested for forwarding a cartoon of West Bengal Chief Minister Mamata Banerjee, a court in Kolkata has discharged Ambikesh Mahapatra under Section 66A of the Information and Technology Act, 2000, but the professor cannot heave a sigh of relief as the matter is still pending before the court.

An order by Subrata Mukherjee, Chief Judicial Magistrate, Alipore, 24 Parganas (South), on Tuesday has scheduled a hearing on November 17, 2021, to ascertain whether any case under Section 500/509 of the IPC or any other law can be made out against Professor Mahapatra or if he can be discharged from the case. Under the IPC, Section 509 pertains to word, gesture or act meant to insult women) and Section 500 to punishment for defamation).

Professor Mahapatra pointed out that the Supreme Court in 2015 had passed a landmark decision striking down the draconian



Ambikesh Mahapatra

Section 66A of the Information Technology Act, 2000 but he continued to fight the case involving the charge for six long years.

He had forwarded an email containing a cartoon sequence, which made fun of Dinesh Trivedi's removal as Railway Minister and being replaced by Mukul Roy.

"It has been more than nine years that I have been fighting this case for forwarding an innocuous collage or cartoon which was with no evil intention. One of the people charged in the case has already passed away. I do not know how long the case will carry on," Professor Mahapatra said.

The Professor of Chemis-

try at the city's premier university said the West Bengal government's persistence on continuing the cases against him was an "attempt to intimidate and harass him".

#### Denied compensation

Mr. Mahapatra has been denied compensation awarded by the West Bengal Human Rights Commission (WBHRC) in August 2012 and upheld by the Calcutta High Court in March 2015.

"The WBHRC had directed disciplinary proceedings against police officers for the manner they acted against me, and the High Court increased the compensation from ₹50,000 to ₹75,000 to account for the legal cost. I am yet to receive the amount from the State government," he added.

Professor Mahapatra has formed a group called "Aakraanta Aamraaa" or "We the sufferers" along with other victims who allegedly suffered "injustice at the hands of the State". The collective has more than hundred members now who raise their voice against violation of human rights.

#### NHRC ने एनकाउंटर किलिंग पर Assam के डीजीपी से मांगी कार्रवाई रिपोर्ट

#### By RamBabu SharmaThu, 16 Sep 2021

असम न्यूज डेस्क !!! एक वकील की शिकायत पर कार्रवाई करते हुए राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने राज्य पुलिस द्वारा कथित फर्जी मुठभेड़ों पर असम के पुलिस महानिदेशक से इस साल मई से अब तक की कार्रवाई रिपोर्ट (एटीआर) चार सप्ताह के भीतर मांगी है। बुधवार को एक विरष्ठ पुलिस अधिकारी ने कहा कि एनएचआरसी के कानून विभाग ने असम के पुलिस महानिदेशक भास्कर ज्योति महंत को लिखे पत्र में 14 अक्टूबर तक एटीआर की मांग की है। मई की शुरुआत से कम से कम 24 आरोपी मारे गए हैं और लगभग 40 अन्य घायल हो गए हैं, जब पुलिस ने उन पर गोलियां चलाईं, क्योंकि आरोपी ने कथित तौर पर हिरासत से या ऑपरेशन के दौरान भागने की कोशिश की थी। एनएचआरसी का नोटिस, जिसकी एक प्रति असम मानवाधिकार आयोग (एएचआरसी) को दी गई थी, नई दिल्ली के वकील आरिफ जवादर द्वारा मई के बाद से कई आरोपी व्यक्तियों को मारने के लिए पुलिस मुठभेड़ों के बारे में शिकायत दर्ज कराने के बाद आई है।

एएचआरसी ने जुलाई में, मीडिया रिपोर्टो के आधार पर इन मुठभेड़ों का स्वत:संज्ञान लिया था और प्रमुख सिचव (गृह) और राजनीतिक विभाग को उन तथ्यों और परिस्थितियों का पता लगाने के लिए जांच करने के लिए कहा था, जो आरोपी कथित तौर पर हिरासत से भागने की कोशिश के दौरान या छापेमारी और ऑपरेशन के दौरान पुलिस फायरिंग में मरे या घायल हुए।

जवादर ने जुलाई के मध्य में एनएचआरसी में शिकायत दर्ज कराई थी, जिसमें दावा किया गया था कि मई में मुख्यमंत्री हिमंत बिस्वा सरमा के नेतृत्व वाली भाजपा सरकार के सत्ता संभालने के बाद से असम में मुठभेड़ों में लोगों की हत्या बढ़ गई है।

वकील ने अपनी शिकायत में कहा, सभी मारे गए और घायल आरोपी आतंकवादी नहीं हैं। चूंकि इन लोगों को आग्नेयास्त्रों का उपयोग करने के लिए प्रशिक्षित नहीं किया जाता है, इसलिए यह बहुत कम संभावना है कि वे पुलिसकर्मियों से सर्विस रिवॉल्वर या हथियार छीन सकें।

पुलिस के अनुसार, सुरक्षा बलों और अपराधियों के बीच पहली मुठभेड़ 23 मई को हुई थी, जब कार्बी आंगलोंग जिले में प्रतिबंधित दिमासा नेशनल लिबरेशन आर्मी के छह कार्यकर्ताओं को मार गिराया गया था। 20 जून को भी इसी जिले में हुई दूसरी मुठभेड़ में युनाइटेड रिवोल्यूशनरी पीपुल्स फ्रंट के दो उग्रवादी मारे गए। 23 जून को, कई हत्याओं और अपराधों के लिए वांछित बुबू कोंवर की शिवसागर जिले में गोली मारकर हत्या कर दी गई थी, जबिक 2 जुलाई को रेलवे अधिकारी कंवलदीप सिंह सिंधु, एक रेलवे अधिकारी, जो अपराधी बन गया था, की कार्बी आंगलोंग जिले में हत्या कर दी गई थी। उस दिन कोकराझार जिले में मवेशी तस्कर चौरंगी सिनी को भी मार गिराया गया था।

#### SAMACHAR NAMA, Online, 16.9.2021

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3 जुलाई से 11 जुलाई के बीच, असम पुलिस के साथ मुठभेड़ में कामरूप, नगांव, चिरांग और डिब्रूगढ़ जिलों में चार अपराधियों की मौत का दावा किया गया, जबिक 7 अगस्त से 23 अगस्त के बीच, असम पुलिस ने एक ड्रग पेडलर, चार डकैतों और विभिन्न जिलों में हथियार तस्कर को मौत की सजा दे दी।

इसी तरह, गोलपारा जिले में 28 अगस्त की रात दो संदिग्ध डकैतों को मार गिराया गया था।

--आईएएनएस

https://samacharnama.com/states/assam-news/nhrc-seeks-action-report-from-dgp-of-assam-on-encounter/cid5044001.htm

### NHRC seeks action taken report from Assam DGP on 'encounter killings'

Acting on a lawyer's complaint, the National Human Rights Commission (NHRC) has sought Action Taken Reports (ATRs), within four weeks, from Assam's Director General of Police on alleged "fake encounters" by the state police since May this year.

A senior police official on Wedesday said that the NHRC's Law Division, in a letter to Assam's Director General of Police Bhaskar Jyoti Mahanta, sought the ATRs by October 14.

At least 24 accused have been killed and around 40 others injured since early May when police fired on them as the accused allegedly tried to escape from custody or during operations.

The NHRC's notice, a copy of which was given to the Assam Human Rights Commission (AHRC), comes after a complaint was filed by New Delhi-based lawyer Arif Jwadder about "police encounters to kill many accused persons since May".

The AHRC had, in July, taken suo moto cognisance of these "encounters" on the basis of media reports, and asked the Principal Secretary, Home and Political Department to conduct a probe to find out the facts and circumstances leading to the deaths and injuries of the accused in police firing while reportedly trying to escape from custody, or during raids and operations.

Jwadder had lodged the complaint with the NHRC in mid July, claiming that killing of people in "encounters' has risen in Assam since the BJP-led government under Chief Minister Himanta Biswa Sarma assumed charge in May.

"All the slain and injured accused persons are not militants. As these people are not trained to use firearms, it is very unlikely that they could snatch the service revolvers or arms from the police personnel," the advocate said in his complaint.

According to the police, the first "encounter" between the security forces and "criminals" took place on May 23 when six cadres of the outlawed Dimasa National Liberation Army were gunned down in Karbi Anglong district. Two militants of the United Revolutionary People's Front were gunned down in the second encounter on June 20, also in the same district. On June 23, Bubu Konwar, wanted for several murders and crimes, was shot dead in Sivasagar district while on July 2, Kanwaldeep Singh Sindhu, a railway official turned criminal, was killed in Karbi Anglong district. Cattle smuggler Chaurangi Syni was also killed in Kokrajhar district that day.

Between July 3 and July 11, "encounters" with Assam Police claimed the lives of four "criminals" in Kamrup, Nagaon, Chirang, and Dibrugarh districts while between August 7 and August 23, Assam Police killed a drug peddler, four dacoits, and an arms smuggler in different districts.

Two suspected dacoits were killed on August 28 night in Goalpara district.

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--IANS sc/vd

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#### LOKMAT, Online, 16.9.2021

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https://english.lokmat.com/politics/nhrc-seeks-action-taken-report-from-assam-dgp-on-encounter-killings/

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#### DAIJI WORLD, Online, 16.9.2021

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https://www.daijiworld.com/news/newsDisplay?newsID=873867

## NHRC ने 'फर्जी मुठभेड़ों' के मामले पर असम के DGP से ATR देने के लिये कहा

असम मानवाधिकार आयोग (एएचआरसी) ने जुलाई के मध्य में मीडिया में आईं खबरों का स्वत: संज्ञान लिया था. खबरों में कहा गया था कि पिछले दो महीनों में पुलिस द्वारा की गई गोलीबारी में 12 आरोपियों की मौत हुई है.

भाषा 15 September, 2021 8:16 am IST

गुवाहाटी: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने असम पुलिस पर फर्जी मुठभेड़ का आरोप लगाने वाली एक शिकायत पर मंगलवार को राज्य के पुलिस महानिदेशक से चार सप्ताह के भीतर कार्रवाई रिपोर्ट (एटीआर) देने के लिये कहा.

नयी दिल्ली के एक वकील आरिफ जवादर द्वारा दायर शिकायत पर संज्ञान लेते हुए एनएचआरसी ने अपनी रिजस्ट्री को शिकायत की एक प्रति संबंधित प्राधिकरण (डीजीपी, असम) को भेजने का निर्देश दिया. जिसमें चार सप्ताह के भीतर एटीआर पेश करने के लिये कहा गया है.

आयोग ने डीजीपी को भेजे गए एक ईमेल में यह भी पूछा कि क्या उन्हें इसी मुद्दे पर राज्य मानवाधिकार आयोग से कोई नोटिस, आदेश आदि प्राप्त हुआ है। यदि हां, तो उसकी एक प्रति भी चार सप्ताह के भीतर उपलब्ध कराएं.

असम मानवाधिकार आयोग (एएचआरसी) ने जुलाई के मध्य में मीडिया में आईं खबरों का स्वत: संज्ञान लिया था. खबरों में कहा गया था कि पिछले दो महीनों में पुलिस द्वारा की गई गोलीबारी में 12 आरोपियों की मौत हुई है.

जवादर ने 16 जुलाई को एनएचआरसी के समक्ष शिकायत दर्ज कराई थी, जिसमें मई में मुख्यमंत्री हिमंत बिस्वा सरमा के नेतृत्व वाली भाजपा की नयी सरकार के गठन के बाद से राज्य में कथित फर्जी पुलिस मुठभेड़ों की संख्या में वृद्धि का आरोप लगाया गया था।आयोग से मामले में हस्तक्षेप करने का अनुरोध किया गया था.

https://hindi.theprint.in/india/nhrc-asks-assam-dgp-to-give-atr-on-fake-encounters-case/238955/